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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

Original Application No.1491 of 2006.

Allahabad, this the 9th day of January, 2007.

Hon'ble Mr. P.K. Chatterji, Member (A)

Janardan Chaubey
Son of Late Chhedi Lal Chaubey,
Resident of House No.S-9/2-8,
Hukulganj, Police Station Cantt.,
District Varanasi.

...Applicant.

(By Advocate : Shri R. N. Srivastava)

Versus

1. The Union of India, through Secretary, Ministry of Communication Department of Post Dak Bhawan, Sansad Marg, New Delhi.
2. The Post Master General, Allahabad Region, Allahabad.
3. The Superintendent of Post Office, Varanasi, West Division, Cantt.-II, District-Varanasi.

...Respondents.

ORDER

Learned counsel for the applicant says that the only issue to be decided is commutation of 40% of pension payable to the applicant who retired as Deputy Post Master Cantt., Head Post Office, Varanasi on 31.12.2004. The applicant is receiving Rs.5460/- ^{as} pension per month and he requests for commutation of 40% of the same. He has also drawn my attention to the representation which he has made before respondent No.2 and 3 on 13.4.2006 and 5.6.2006. The learned counsel for the applicant further says that the applicant

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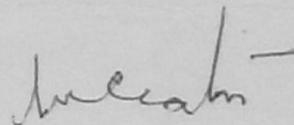
(3)

will to be satisfied if the respondents take appropriate action on his representation as admissible under rules and with regard to the factual position within a reasonable time.

2. Shri Saurabh holding brief of Shri S. Singh, learned counsel for the respondents says that he is filing the Vakaltnama today. This may be filed in the Registry. He further says that the reply on behalf of the respondents is also ready.

3. However, the OA can be disposed of at the admission stage with direction to respondent No.2 i.e. Post Master General, Allahabad Region to consider the representations of the applicant dated 13.4.2006 and 5.6.2006 and take appropriate action as admissible under rules and communicate the same to the applicant within a period of three months from the date of receipt of copy of this order.

4. With these directions, the OA is disposed of. No costs.



Member-A

RKM/